

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

**Item 27
CP (CAA) No.20/Chd/Hry/2022
(2nd Motion)
Under Section 230-232, CA 2013**

In the matter of:-

Hologram Holdings Pvt. Ltd. Ors

With

...Transferor Company

Sulphur Securities Pvt Ltd.

...Transferee Company

Present through Video Conferencing:

Mr. Mohd. Nazim Khan, Practising Company Secretary for the petitioner companies.

Mr. Yogesh Putney, Senior Standing Counsel with Mr. Harveet Singh Sehgal, Advocates for the Income Tax Department.

Compliance affidavit filed by the petitioner-companies vide Diary No.00525/3 dated 18.10.2022. The same is taken on record. At the request of learned Senior Standing Counsel for the Income Tax Department one last opportunity is granted to file its report with respect to transferor company No.1 within four weeks sharing a copy of the same in advance with the counsel opposite and response thereto, if any, be filed within one week. The RD/ROC and OL have not filed their reports despite one last opportunity was given in our last order dated 06.09.2022. As a matter of indulgence, one more opportunity is granted to RD/ROC and OL to file their reports, failing which it will be presume that they have nothing to say in the matter. A copy of this order be emailed to the RD/ROC and OL by learned counsel for the petitioner-companies and he is directed to file the said email along with affidavit on record at least one before the next date of hearing. List on 03.01.2023.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

November, 11, 2022
SD

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